

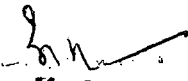
22/2/2000

Mr. J. K. Koushik, Counsel to applicant
Mr. S. S. Vyas, Counsel to Respondent R.H. 4.
None is present on behalf of R.S.

The Learned Counsel to
applicant submits that the Respondents
vide their order dated 10-3-99 (Copy
taken on record) has promoted the
applicant to the post of Clerk-cum-
Typist and in pursuance of this promotion
order, the applicant has taken over
the charge of the promotional post. In
view of this order he does not wish to
press this C.A. as the same has become infructuous.
The C.A. is therefore,
dismissed as having become infructuous.

No orders as to cost.


Gopal Singh
Adm. Member


A. K. MISRA
Judl. Member

Part II and III destroyed
in my presence on 26.9.06
under the supervision of
section officer (1) as per
order dated 23.1.06


Section officer (Records)

Recd
WZ
Srujan
Datta
22-2-2000

R/Copy
on 24/2
21/2/2000

Lib copy
22/2/2000